

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.109-IA/674(AHM)2024
in
C.P. (IB)/214(AHM)2023

Proceedings under Section 95 IBC

IN THE MATTER OF:

Small Industries Development Bank of India
VS
Rakshit Ashwinbhai Patel

.....Applicant

.....Respondent

Order delivered on: 08/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant/IRP :Ms. Pinki, Adv.
For the Respondent :
For the FC :Mr. Roshan Kumar, Adv.
For the PG & CD :None

ORDER
(Hybrid Mode)

No service report has been filed. Learned counsel for the applicant/IRP seeks one more opportunity to file service report by way of affidavit.

On perusal of the notice issued by the Registry reflect that notice was issued by the Registry on 12.06.2024 however, notice was collected by the office of the applicant/IRP only on 02.07.2024.

Any steps taken for the service on the basis of the collected notice cannot be considered as a proper service.

Let fresh steps to be taken with direction to the registry to issue a fresh notice by all mode returnable of the next date and to collect the same by the applicant within 3 days and to serve within 7 days.

Re-list on 07.08.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)